

- (ii) Public awareness campaigns and prosecution have been launched.
- (iii) The petroleum industry has been asked to reduce the lead content in petrol and bring it down to 0.15 grams per litre by April, 1993.
- (iv) The Government has issued a notification on December 6, 1990 that for vehicles manufactured after April 1, 1991 every manufacturer of motor vehicles shall submit the prototype of the vehicles to be manufactured by him for test by an agency specified by the Central Government for certification as to the compliance of the provisions of the Rules governing vehicular emission standards.
- (v) Ambient air quality standards have been prescribed.
- (vi) Standards for air polluting industry have been notified under the Environment (Protection) Act, 1986.
- (vii) The supply of LPG as a clear fuel is being encouraged as a substitute for fuelwood and coal to reduce levels of unburnt hydro-carbons.

[*Translation*]

**Law Examination in Hindi Medium in Delhi and other Universities**

1580. SHRI RAJENDRA AGNIHOTRI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Law examination is conducted only in English in Delhi University and some other Universities of the country;

(b) if so, the reasons therefor;

(c) whether the national language (Hindi) could not develop as a language of law or court as a result thereof;

(d) if so, the viewpoint of the Government thereon;

(e) whether any student can take law examination in Hindi in these universities;

(f) if not, the reasons therefor; and

(g) the steps being taken by the Government to conduct law exams in Hindi medium?

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY): (a) to (g). Necessary information is being collected from the Ministry of Human Resource Development which is concerned with the subject matter, and will be laid on the Table of the House.

**Loans to Bihar for Construction of Roads and Bridges**

1581. SHRI TEJ NARAYAN SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether any request has been received by the Union Government from the Government of Bihar for release of loan amount to meet the expenses being incurred on the construction of roads and bridges; and

(b) if so, the reaction of the Union Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) and (b). Yes, Sir. The Government of India have been providing loan assistance to the State Government for Roads of Inter-State and Economic Importance as per the Loan assistance approved in the Plan and to the extent of schemes sanctioned by the State Government. In so far as Bihar State is concerned, schemes costing Rs. 870.94 lakhs, were approved in the IV to VII Plan period. Out of these, schemes for Rs. 767

lakhs have so far been sanctioned and the same amount has been released to the State. Though the State Government has requested for Rs. 200 lakhs in the current year, no loan assistance could be released so far as the State Government is yet to sanction the remaining schemes costing Rs. 103.94 lakhs.

#### **Opening of Bank Branches in Bihar**

1582. SHRITEJNARAYANSINGH: Will the Minister of FINANCE be pleased to state:

(a) whether any proposal is under consideration of the Government for opening some new branches of nationalised banks in Bihar; and

(b) if so, the places where these branches are likely to be opened?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) and (b). The Reserve Bank of India (RBI) in September, 1990 issued guidelines in regard to their approach to future branch expansion to all Indian commercial banks including Regional Rural Banks (RRBs). They have not so far received consolidated requests from banks for opening branches under the Policy in respect of rural and semiurban areas. It will not be, therefore, possible to indicate the places in Bihar where new branches are likely to be opened.

#### **Mineral Based Industries in Bihar**

1583. SHRI TEJ NARAYAN SINGH: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether there is ample scope to set up mineral based industries in Bihar;

(b) if so, the steps taken in this regard during the last three years; and

(c) the mineral based industries proposed to be set up in Bihar during the Eighth

Five Year Plan, and their locations?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI BASAVARAJ PATIL): (a) to (c). The information is being collected and will be laid on the Table of the House.

#### **Protection of Environment in Hilly Ranges of Uttar Pradesh**

1584. SHRI TEJ NARAYAN SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government have formulated any programme for the conservation of forests and protection of environment in mountain ranges of the hilly districts of Uttar Pradesh;

(b) if so, the details thereof;

(c) the amount allocated for the purpose during 1990-91;

(d) the details of financial assistance if any, given to voluntary organisations for this purpose;

(e) whether Government have formulated any scheme to oversee the functioning of such organisations; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI): (a) and (b). Government of India has issued guidelines to the State Government of Uttar Pradesh to avoid clear-felling of natural forests and where such fellings are inevitable for silvicultural considerations it should be restricted to areas not exceeding 10 hectares. Felling of green trees in the hills above 1000m has already stopped in U.P. Besides this a number of schemes are being implemented for development of forests.

(c) Approved outlay for 1990-91 for hills in U.P. is Rs. 1119.60 (lakhs).